

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.239/MP/2024 along with IA No.1360/2024

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for recovery of outstanding dues including Late Payment Surcharge, towards power supplied on Short Term basis.

Petitioner : Adani Enterprise Limited (AEL)

Respondents : Telangana State Power Coordination Committee and Ors.

Date of Hearing : **21.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Sourav Roy, Advocate, AEL
Shri Anshu Deshpande, Advocate, AEL
Shri Pranav Bafna, Advocate, AEL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that neither any appearance has been entered into on behalf of the Respondents nor have they filed any reply in the matter. Learned counsel further submitted that the Petitioner has also moved IA (Diary) No. 1360/2024, praying for the impleadment of Adani Power Limited as Respondent No.4, and the notice may be issued in the said IA.

2. In response to a specific query of the Commission regarding referring the dispute to the arbitration, the learned counsel for the Petitioner sought liberty to seek the necessary instruction on the above aspect.

3. Considering the above, the Commission issued notice on the IA (Diary) No.1360/2024, and the Respondents were again permitted to file their respective replies to the main Petition as well as IA, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder(s), within three weeks thereafter. The parties may also clarify their stand in regard to referring the dispute(s) involved to the arbitration on or before the next date of the hearing.

4. The Commission directed the Registry to register the IA after completion of all procedures.

5. The Petition will be listed for hearing on **27.3.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)